ANF-4H
Application for GEM REP Authorisation
[Please see guidelines given at the end before filling the application online]

**Part A**

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<table>
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<tbody>
<tr>
<td>1</td>
<td>IEC No.</td>
<td></td>
<td>Branch Code</td>
<td></td>
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<tr>
<td>2</td>
<td>Application For</td>
<td>Ecom. Reference No</td>
<td>Submission Date</td>
<td>Submitted To</td>
<td>RA File No</td>
<td>RA File Date</td>
</tr>
<tr>
<td>3</td>
<td>RCMC Number</td>
<td>Date</td>
<td>Issuing Authority</td>
<td>Validity Period</td>
<td>Products for which registered</td>
<td></td>
</tr>
<tr>
<td>4</td>
<td>Excise Registration Number</td>
<td>Address of the jurisdictional Central Excise Authority under whose jurisdiction the factory / premises situated.</td>
<td>Address of the factory / premises where the items to be imported are proposed to be used</td>
<td></td>
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<tr>
<td>5</td>
<td>Application Fee / Composition Fee details</td>
<td>Bank Receipt/Electronic Fund Transfer No. / Credit Card</td>
<td>Name of the Bank Branch</td>
<td>Mode of Payment</td>
<td>Date</td>
<td>Amount (in Rs.)</td>
</tr>
<tr>
<td>6</td>
<td>Industrial Registration Details - MSME / IEM Registration Number</td>
<td>Issuing Authority</td>
<td>Date of Issue</td>
<td>Products for which registered</td>
<td></td>
<td></td>
</tr>
<tr>
<td>7</td>
<td>Status House Details</td>
<td></td>
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</tbody>
</table>
**Part A**

| i. | One Star / Two Star / Three Star / Four Star / Five Star |
| ii. | Certificate Number |
| iii. | Date of Issue |
| iv. | Issuing Authority |
| v. | Valid upto |

**Part B**

8. Export Proceeds Realisation Month and Year:

9. FOB Value of Exports

i. In free foreign exchange

ii. In Rupees

10. Value of Authorisation Claimed

i. In free foreign exchange

ii. In Rupees

11. Details of exports made

<table>
<thead>
<tr>
<th>Sr. No.</th>
<th>Name and Addresses of manufacturing premises / manufacturing units of exported product</th>
<th>Shipping Bill/ Postal Receipt Number</th>
<th>Date</th>
<th>FOB Value ( in FFE / Rs )</th>
<th>FOB Value realised ( in FFE / Rs )</th>
<th>Name of the Bank</th>
<th>Country of Exports</th>
<th>REP Authorisation Claimed ( Rs )</th>
</tr>
</thead>
</table>

**Note:** In case application for REP Authorisation is made under Para 4.36 of FTP, serial no 10 may be left blank.
DECLARATION /UNDERTAKING

I / We hereby declare that:

1. the particulars and the statements made in this application are true and correct to the best of my/our knowledge and belief and nothing has been concealed or held there from and if found incorrect or false will render me/us liable for any penal action or other consequences as may be prescribed in law or otherwise warranted.

2. we would abide by the provisions of the Foreign Trade (Development and Regulation) Act, 1992, the Rules and Orders framed there under, the Foreign trade Policy, the Handbook Procedure and the ITC(HS) Classification of Export & Import Items, as amended from time to time.

3. none of the Proprietor/ Partner(s) / Director(s) / Karta / Trustee of the firm / company, as the case may be, is / are a Proprietor / Partner(s) / Director(s) / Karta / Trustee in any other firm / Company which has come to the adverse notice of DGFT or in the caution list of RBI.

4. that I/we have perused the list of SCOMET items as contained in the Appendix 3 to the Schedule 2 of the ITC (HS) Classifications of Export-Import Items, 2004-09 and that the item(s) exported / proposed to be exported does not fall within this list and that I/ We agree to abide by the provisions of the Policy for export of SCOMET items contained in the Foreign Trade Policy, Schedule 2 of ITC (HS) and the HBP, irrespective of the scheme under which the item is exported / proposed to be exported (the underlined portion will be deleted in case an application for export license for SCOMET item is being filed).

5. no export proceeds are outstanding beyond the prescribed period as laid down by RBI or such extended period for which RBI permission has been obtained.

6. that I/We have updated the IEC profiles in ANF 1.

7. We have not been penalized under any of the following Acts (as amended from time to time): (i) The Customs Act, 1962, (ii) The Central Excise Act 1944, (iii) Foreign Trade (Development & Regulation) Act 1992, and (iv) The Foreign Exchange Management Act,1999; (v) The Conservation of Foreign Exchange, Prevention of Smuggling Activities Act, 1974 B.

8. I am authorised to verify and sign this declaration as per Paragraph 9.06 of the FTP.

Place
Date

Signature of the Applicant
Name
Designation
Official Address
Telephone
Residential Address
Email Address
CERTIFICATE OF CHARTERED ACCOUNTANT/ COST ACCOUNTANT

I/We hereby confirm that I/We have examined the prescribed registers and also the relevant records of M/s.............................................................. having IEC number........................... and PAN number...........................for the licensing period(s) .............................................. and hereby certify that:

(i) The following documents/records have been furnished by the applicant firm/company and have been examined and verified by me/us namely:
   b. Export Order/Contract, Shipping Bills, Bill of Lading (and/or Airways Bills/PP Receipts), Customs/Bank attested Invoices, Bank Certificates of exports made in their own name, GR declaration etc and connected books of accounts;
(ii) The relevant accounting and financial register(s) as prescribed under different Acts and Rules made there under have been maintained and authenticated under my/our seal and signature.
(iii) The information given by the applicant firm/company in the ‘Aayaat Niryaaat Form’ including details on
   a. imports/exports made,
   b. foreign exchange earnings/realization (both from direct and indirect sources)

is in agreement with the Foreign Trade Policy 2015-20 and the rules and procedures made there under, the relevant register and records and the books of accounts maintained by M/s........................... and their subsidiaries and is also true and correct.
(iv) It has been ensured that the information furnished is true and correct in all respects; no part of it is false or misleading and no relevant information has been concealed or withheld;
(v) Neither I, nor any of my/our partners is a partner, director, or an employee of the above-named entity, its Group companies or its associated concerns;
(vi) I/We further certify that M/s................................................. has realised 95% or more of the export proceeds in respect of exports made by him in the preceding three licensing years [excluding the export made during last 360 days (for status holders) and six months for others, from the date of filing of application]
(vii) I/We fully understand that any statement made in this certificate, if proved incorrect or false, will render me/us liable to face any penal action or other consequences as may be prescribed in law or otherwise warranted.

S.No  Shipping Bills Nos  Date of Let Export  Description of product  FOB value (in rupees)

(Signature and Stamp/ Seal of the Signatory)
(Chartered Accountant/ Cost Accountant)

Place:  Address:  Membership No:

If any of the documents of record mentioned in serial number (i) have not been maintained/furnished, examined or verified, they may please be specified below:-
GUIDELINES FOR APPLICANTS

[Please see paragraph 4.36 of FTP and 4.59 of HBP]

1. Application will be filed online using digital signature only.
2. RCMC details need not be given if the same has already been updated in ANF-1.
3. Please upload following documents:
   a. Bank Receipt (in duplicate)/Credit Card details evidencing payment of application fee in terms of Appendix 2K.
   b. Bank certificate of export and realisation in the format given in Appendix 2U evidencing realisation of exports proceeds/sales proceeds.
   c. Export Promotion (EP) copy of Shipping Bill(s) in Original. (Photocopy of the EP copy of Shipping Bill duly endorsed may be returned for utilization/re-import purposes when the exports are made on consignment basis).
   d. Customs attested invoice.
   e. In case of application for Replenishment Authorisation under paragraph 4.36 of FTP, an applicant will be required to submit documents as given at S.No.1 ANF and Statement of Exports made during the preceding licensing year duly certified by Chartered Accountant / Cost Accountant in the format given in Annexure to ANF 4H.

Note: Each page of this annexure is to be signed by the Chartered Accountant / Cost Accountant with his registration number.